

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 160 of 2025**

**IN THE MATTER OF:**

**Apex Ispat Pvt. Ltd.**

**...Appellant**

**Versus**

**HY Link Overseas Pvt. Ltd.**

**...Respondents**

**Present:**

**For Appellant : Mr. Deepak Biswas, Mr. Manohar Malik, Mr. Sunaid Khan, Ms. Farah Khan, Advocates.**

**For Respondents : Mr. Himanshu, Mr. Piyush Agarwal, Ms. Anju Thomas, Ms. Shrivalli, Ms. Astha Sharma, Advocates for SRA.**

**Mr. Mohit Nandwani, Mr. Abhishek Goswami, Advocates.**

**ORDER**  
**(Hybrid Mode)**

**09.04.2025:** This Appeal has been filed against order passed by the Adjudicating Authority rejecting the application filed under Section 340 of CrPC being IA No.694 of 2024. The application was rejected by the Adjudicating Authority since the applicant failed to take steps as directed by the Court.

2. The application was filed by the Applicant under Section 340 of the CrPC. Section 7 application has already been rejected by the Adjudicating Authority by order dated 12.03.2024. It has been stated by learned counsel for the Appellant that an appeal has already been filed against order dated 12.03.2024.

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3. At this stage, we see no reason to entertain this appeal, appeal having already been filed against rejection of section 7 application. Appeal is dismissed. However, it shall be open for the Appellant to take such remedy as available in law.

**[Justice Ashok Bhushan]**  
**Chairperson**

**[Barun Mitra]**  
**Member (Technical)**

**[Arun Baroka]**  
**Member (Technical)**

*Archana/nn*